

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. NO. 85 OF 2021 (SZ)

M/s. Parisara Hitharakshana Samithi,
Karnataka.

... Applicant

Versus

Union of India and Ors.

... Respondent

**STATUS OF LITIGATIONS PENDING ON THE FILE OF
THE HON'BLE HIGH COURT OF KARNATAKA (BENGALURU BENCH)**


Filed by

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COUNSEL FOR RESPONDENT NOS. 14-18 & 24


STATUS OF LITIGATIONS

Sl. No.	Case No.	Petitioner/s	Respondents/s	Relief / Prayer	Present Status
1	W.P. No. 19135/2023 (GN-MMS)	(1) M/s. GVV Constructions (2) M/s.Balaji Granites (3) M/s.SVS Associates (4) Sri T V Srinivas (5) Sri S Kumar (6) M/s. Millenium Crushers	(1) Union of India, MoEF, (2) State of Karnataka, Re. by Chief Secretary (3) Department of Forest Ecology and Environment (4) Revenue Department (5) Department of Mines and Geology, rep. by its Secretary (6) The Director, Department of Mines and Geology (7) The Deputy Commissioner and Chairman (8) KSPCB	Against the Order dated 25.07.2023 in OA No. 85 of 2021 passed by the Hon'ble NGT - Restriction of quarrying activities	Interim Stay of the Order dated 25.07.2023 of the Hon'ble NGT (Interim Order dated 03.10.2023) Last hearing : 08.08.2024 Next date of hearing: 30.09.2024 (Interim Order extended till then)

			<p>(9) The Principal Chief Conservator of Forests,</p> <p>(10) The Deputy Conservatory of Forest</p> <p>(11) The Tahsildar,</p> <p>(12) SEIAA</p> <p>(13) The Panchayath Development Officer</p> <p>(14) M/s. Parisara Hitharakshana Samithi</p>		
2	W.P. No. 27611/2023 (GN-MMS)	<p>(1) M/s. GVV Constructions</p> <p>(2) Balaji Granites</p> <p>(3) M/s.SVS Associates</p> <p>(4) Sri T V Srinivas</p> <p>(5) Sri S Kumar</p>	<p>(1) State of Karnataka, Re. by Chief Secretary</p> <p>(2) Department of Forest Ecology and Environment</p> <p>(3) Revenue Department</p> <p>(4) Senior Geologist</p> <p>(5) The Director, Department of Mines and Geology</p>	<p>Writ of Certiorari against the notices dated 01.12.2023 and 15.11.2023 issued by the Senior Geologist (4th Respondent)</p> <p>- Suspension of Quarrying Activities</p>	<p>Interim Stay of the Notices dated 01.12.2023 and 15.11.2023 issued by the KSPCB</p> <p>(Interim Order dated 14.12.2023)</p> <p>Last hearing : 08.08.2024</p>

			(6) The Principal Chief Conservator of Forests, (7) The Tahsildar, (8) SEIAA		Next date of hearing: 30.09.2024 (Interim Order extended till then)
3	W.P. No. 872/2024 (GN-MMS)	(1) M/s. GVV Stone Crushers (2) M/s. Balaji Stone Crusher (3) M/s. SVS & Associates (4) M/s. Millennium Crusher	(1) State of Karnataka, Rep. by its Chief secretary, (2) Senior Geologist (3) Deputy Commissioner, (4) The Director, Department of Mines and Geology (5) SEIAA (6) KSPCB	Writ of Certiorari against the demand notices dated 14.12.2023, issued by KSPCB (6 th Respondent) - Assessment of Environmental Compensation	Interim Stay of the impugned order until further orders. (Interim Order dated 11.01.2024) Last hearing : 11.01.2024 Next date of hearing: NA

Dated at Chennai on this 30th September, 2024


Counsel for the Respondent Nos. 14-18 & 24